

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1271 of 2001

Allahabad this the 13th day of August, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.

Gurdeep Kumar Son of Sri Hari Charan aged about 37 years,
Resident of 225/12, Labour Colony, Babupurva, Kanpur.

By Advocate Shri K.C. Shukla

Applicant

Versus

1. Union of India through its Secretary, Ministry of Defence, New Delhi.
2. Director, Defence Materials & Stores Research & Development Establishment(D.M.S.R.D.E.) G.T.Road, Kanpur 208013.

Respondents

By Advocate Shri Manoj Kumar.

Q R D E R (oral)

Even in the revised call, none appeared for the applicant. I have heard Shri Manoj Kumar, counsel for the respondents and perused the pleadings in the impugned order and the other documents.

2- The applicant's name for absorption/regularisation was considered by the competent authority pursuant to the direction given by the Tribunal vide order dated 19.12.00 in O.A.No.1225/94. The competent authority by means of impugned order dated 20.04.2001 has turned down the request of the applicant for appointment to the post of Helper on regular basis. From the order impugned herein, it is clear that the applicant had worked for 108 days during the year 1987 and for 128 days in the year 1988 as a casual

Mazdoor on daily wage basis. He did not meet the criterion of length of casual service viz. 2060 days during each of the two years respectively, therefore, he was not considered for regularisation in terms of Ministry of Defence O.M.No.4(3)/89/D (Civ-II) dated 31.01.1991 read in conjunction with D.O.P.&T. O.M.No. 49014/2/86-Estt.(C)dated 07.06.1988, referred to in the impugned order dated 20.04.2001.

3. A similar matter being O.A.No.1270/01 was rejected by this Bench vide order dated 29.07.2004. I find no infirmity in the impugned order. Accordingly O.A. fails and dismissed accordingly. No order as to costs.

④ 9

Vice Chairman

/M.M./